

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-202
IB-2414/ND/2019
IA/1734/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd

....Applicant

Vs.

Stockflow Express Pvt Ltd

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 26.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Mr. Sarthak Sharma, Ld. Proxy Counsel for Mr. Nitesh Jain appeared on behalf of R-1 to R-4, Mr. Dipender Chaudhary for R-5.

ORDER

None appeared on behalf of Petitioner. Mr. Sarthak Sharma, Ld. Proxy Counsel for Mr. Nitesh Jain appeared on behalf of R-1 to R-4. Mr. Dipender Chaudhary appeared on behalf of R-5.

Ld. Proxy Counsel submitted that ~~family member~~ conducting lawyer for R-1 to R-4 is tested Covid-19 positive and seeks adjournment on this ground. On his request, list this matter after 10 days. R-1 to R-5 are directed to be present through VC on the next date of hearing. List on 11.12.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)